

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 182/GT/2026

Subject : Petition for revision of tariff of Rihand STPS Stage-II (1000MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and others.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Ms. Bhargavi Kannan, Advocate, BRPL & BYPL
Ms. Kavya Sarin, Advocate, BRPL & BYPL
Ms. Shivani Karmakar, Advocate, BRPL & BYPL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL

Record of Proceedings

The matter was called for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that it had furnished the additional information sought by the Commission vide Technical Validation (TV) letter dated 24.4.2026. The learned counsel for the Respondents sought time to file their reply on the same.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information on an affidavit, on or before **27.6.2026**, after serving a copy to the Respondents,

- a. *Form-15 submitted as Annexure-5 of the affidavit dated 4.5.2026 in response to the TV query asked vide TV letter dated 24.4.2026 is not auditor certified. The Petitioner is directed to submit the Auditor-certified copies of Form-15 and Form-15A in accordance with the 2019 Tariff Regulations.*

4. The Respondents shall file their respective replies to the Petition, including their response to the additional information to be furnished by the Petitioner, on or before



17.7.2026, with a copy to the Petitioner, who may file their rejoinder, if any, by **31.7.2026**.

5. The Petition shall be listed for hearing on **13.8.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

